

[Shri F. A. Ahmed].

Calcutta, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) A copy of the Annual Report of the National Instruments Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-598/68].

- (2)(i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1966.

- (ii) A copy of the Annual Report of the Tungabhadra Steel Products Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-599/68].

UTTAR PRADESH NAGAR MAHA-  
PALIKAS (ALPAKALIK VYAVASTHA  
(SANSHODHAN) ADHYADESH

THE DEPUTY-MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri Satya Narayan Sinha I beg to lay on the Table a copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1968 (U.P. Ordinance No. II of 1968) promulgated by the Governor of Uttar Pradesh on the 27th January, 1968, (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-600/68].

FERRATA TO DEMANDS FOR GRANTS OF  
MINISTRIES OF FINANCE AND HOME  
AFFAIRS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Errata to the Demands for Grants of the Ministry of Finance, 1968-69 (Part II).
- (2) Errata to the Demands for Grants (of the Ministry of Home Affairs, 1968-69 (Part II). [Placed in Library. See No. LT-601/68].

CERTIFIED ACCOUNTS OF CARDAMOM  
BOARD FOR 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Certified Accounts of the Cardamom Board for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act 1965. [Placed in Library. See No. LT-602/68].

12.44 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1968, agreed without any amendments to the Delhi Municipal Corporation (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 18th March, 1968."
- (ii) "In accordance with the provisions of rule 127 of the